N O T I C E

In Partial modification to the Judicial Assignment at the **Principal Seat at Bombay**, which had come into effect from 03.01.2022 (Partially Modified w.e.f. 24.01.2022, 14.02.2022, 28.02.2022, 07.03.2022, 14.03.2022, 24.03.2022, 28.03.2022, 11.04.2022) it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **18.04.2022 to Friday, 22.04.2022 :**

Sr. No.	Present sitting	Assignment	Assignment
1	The Hon'ble Shri Justice **A. A. SAYED** **AND** The Hon'ble Shri Justice **ABHAY AHUJA** **(Court Room No. 49)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Civil Writ Petitions relating to infrastructure of all Courts in the State of Maharashtra. (B) Civil References. (C) Civil Writ Petitions Relating to Municipal Corporations, Cantonment areas, (excluding Labour / Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (D) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments. (E) Family Court Appeals. **(H) Civil and Criminal Public Interest Litigations.** **(I) Civil Writ Petitions relating to Environmental Issues.** **(J) Civil Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport.**	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) Writ Petitions relating to infrastructure of all Courts in Mumbai (B) Civil References. (C) Writ Petitions Relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (D) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations. **(F) Public Interest Litigations.** **(G) Writ Petitions relating to Environmental Issues.** **(H) Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport.**
2	The Hon'ble Shri Justice **A. S. CHANDURKAR** **AND** The Hon'ble Shri Justice **G. A. SANAP** **(Court Room No. 54)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts.

		(B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) Civil Work not assigned to other Courts. (D) Contempt Appeals. **(E) Civil Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court.** **(F) Civil Writ Petitions against the orders passed by CAT and MAT.**	(B) Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) Civil Work not assigned to other Courts. (D) Contempt Appeals. **(E) Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court.** **(F) Writ Petitions against the orders passed by CAT and MAT.**
3	The Hon'ble Smt Justice **REVATI MOHITE-DERE** **AND** The Hon'ble Shri. Justice **MADHAV JAMDAR** **(Court Room No. 20)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) First Appeals. (B) Civil Writ Petitions relating to Co-operative Societies Acts (Central and State Acts). (C) Civil Writ Petitions not assigned to other Courts. (D) Letters Patent Appeals. **(E) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.** **(F) Matters against orders passed by DRT & DRAT under any enactment.**	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) Writ Petitions relating to Co-operative Societies Acts (Central and State Acts). (B) Writ Petitions not assigned to other Courts. (C) All Appeals (except those assigned to other Court). **(D) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.** **(E) Matters against orders passed by DRT & DRAT under any enactment.**

Dated this the 7th day of April 2022

By Order,

Sd/-
(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.